

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)
NEW DELHI: THE 1st October, 1975.

NOTIFICATION
INCOME TAX

No.1114(F.No.404/61/75-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri H.C. Adlakha who is a Gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri S.D. Madhale, made under Notification No.872(F.No.404/61/75-ITCC) dated the 15th April, 1975 is hereby cancelled with effect from 1st October, 1975.

3. This Notification shall come into force with effect from the 1st October, 1975.

Sd/-

(V.P. Mittal)

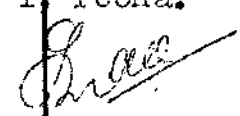
Deputy Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

No.1114(F.No.404/61/75-ITCC):

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Directors of Inspection.
3. The Director (O&MS), New Delhi (5 copies).
4. The Director, IRS(DT) Staff College, Nagpur.
5. The Comptroller & Auditor General, New Delhi (25 copies).
6. The Chief Secretary, Government of Maharashtra, Bombay.
7. The Accountant General, Maharashtra, Bombay.
8. Shri P.H. Ramchandani, Joint Secretary and Legal Adviser, Ministry of Law, New Delhi.
9. All Sections in Board's Office.
10. Bulletin Section (5 copies).
11. Guard File.
12. The Commissioner of Income-tax, Poona I. Poona.


(Gujjar Mal)
Officer on Special Duty

NO:CC/ITCC/1122/348/RSP/75